to fix any time-limit to implement the Law Commission's reports in a time bound manner. From time to time matter is pursued with various Ministries/Departments to expedite the decision to implement the reports. To make Law Commission of India as a permanent body, a proposal was moved in August, 2015. However, it was decided to re-constitute the Law Commission of India for a period of three years. Accordingly, 21st Law Commission of India has been constituted *vide* Gazette Notification dated 14.09.2015 for a period of three years w.e.f. 01.09.2015 to 31.08.2018.

Family Courts

1552. SHRI T.K. RANGARAJAN: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of Family Courts in the country, State-wise;
- (b) the number of cases pending in these Courts, State-wise; and
- (c) the number of cases disposed of in these Courts in the last three years *viz.*, 2012-13, 2013-14 and 2014-15, State-wise?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA): (a) and (b) As per information available, a statement indicating the State-wise number of Family Courts functioning in the country and cases pending in these Courts is given in Statement-I (*See* below).

(c) Regarding disposal of cases in these courts during 2012, 2013 and 2014, information available for 12 States is available which is given in Statement-II.

Statement-I

Number of family courts functional

Sl. No	o. Name of the State	Number of Family Courts functional in the State	No of cases Pending
1	2	3	4
1.	Andhra Pradesh + Telangana	23	25862
2.	Arunachal Pradesh	s =	NA
3.	Assam	04	5858
4.	Bihar	39	42980
5.	Chhattisgarh	20	10558

1	2	3	4
5.	Delhi	15	29122
7.	Goa	t=	NA
8.	Gujarat	19	29445
9.	Haryana	07	15040
.0.	Himachal Pradesh	t - :	NA
11.	Jammu and Kashmir	7 <u>2</u> 1	NA
12.	Jharkhand	21	14252
13.	Karnataka	27	24612
14.	Kerala	28	55050
15.	Madhya Pradesh	50	34165
16.	Maharashtra	25	32361
17.	Manipur	05	434
18.	Meghalaya	a	NA
19.	Mizoram	04	NA
20.	Nagaland	02	NA
21.	Odisha	17	21856
22.	Punjab	5	4366
23.	Puducherry	01	862
24.	Rajasthan	28	21974
25.	Sikkim	04	163
26.	Tamil Nadu	20	20592
27.	Chandigarh	5 4 1	NA
28.	Tripura	03	1764
29.	Uttar Pradesh	76	271708
3 0.	Uttarakhand	8	7960
31.	West Bengal	02	1091
	Total	439	6,72,075

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Statement-II

Number of cases disposed of in these Courts during 2012-2014

Sl. N	Io. State	Cases disposed of during the Year		
3		2012	2013	2014
1.	Sikkim	194	300	245
2.	Himachal Pradesh	3461	5021	2803
3.	Kerala	40499	54215	47525
4.	Odisha	3816	5692	8926
5.	Maharashtra	22469	23022	22812
6	Karnataka	12541	15480	16690
7.	Haryana	8233	9130	9151
8.	Madhya Pradesh	11782	13196	21569
9.	Bihar	12537	5192	N.A.*
10.	Chhattisgarh	8015	8448	6481
11.	Uttarakhand	4990	6531	2714
12.	Tripura	1376	1709	1722

^{*} Information for the year yet to be received from the State of Bihar

Simultaneous elections at Centre and State level

 $1553. \ \ SHRI \ RAJEEV \ CHANDRASEKHAR:$ Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is planning to undertake a feasibility study on holding simultaneous elections at the Centre and State level; and
- (b) if so, the details thereof and the time line by which such a study is proposed to be conducted?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA):

(a) and (b) The Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice in its 79th Report has given certain recommendations for holding of simultaneous elections to Lok Sabha and State Legislative Assemblies. The issue involved requires wide consultation with various stake holders and hence, no specific time-frame can be indicated.